


ANNUAL IMMOVABLE PROPERTY RETURN

Statement of immovable property for the year 2021

4. Name of Officer (in full) and service to which the officer belongs : Yashvardhan Kumar Sinha, Indian Foreign Service (Retd.)
5. Present post held : Chief Information Commissioner
6. Present pay : 2,50,000/-

Name of District, Sub-Division, Taluk and village in Which property is situated	Name and details of property Housing lands and other buildings	*Present Value	If not in own name state in whose name held and his/her relationship to the Government Servant	How acquired whether by purchases, lease**, mortgage inheritance, gift, or otherwise, with date of acquisition and name with details of person/persons from whom acquired	Annual income from the property	Remarks
Plot No. GH-24, Gurgaon, Sector-56, Gurgaon-122003, Haryana	IFS Co-operative Group Housing Society Ltd. Flat No. A-504, Plot No. GH-24, Sector-56, Gurgaon-122003	Approx Rs. 2,00,00,000	In own name	Acquired through membership of the IFS Co-operative Group Housing Society Ltd., Gurgaon. Possession taken on 20.02.2005	Rs. 3,72,000/-	
Plot No. C-1898, Palam Vihar, Gurgaon, Haryana	Plot No. C-1898, Palam Vihar, Gurgaon, Haryana	Approx Rs. 1,84,50,000 (As per Circle Rates)	In own name	Acquired on 01.12.2017 through inheritance from father	Nil	

Signature .....
Date 17/03/2022.....

Inapplicable clause to be struck out.

- In case where it is not possible to assess the value accurately the approximate value in relation to present condition may be indicated.
- Includes short-term lease also.
- The wording '**No change or No addition opr as in previous year**' may be avoided and all details filled up.

Note-The declaration form is required to be filled in and submitted by every member of class I and II (Group 'A' and Group 'B') Services under Rule 15(3) of the Central Civil Services (Conduct) Rules 1955 (now Rule 18(1) of the CCS (Conduct) Rule, 1964), on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person.